

Problems being faced by the Paddy Growers in the country

श्री स्पेन्स सह मान (नाम-निर्देशित) : उपसभाध्यक्ष जी, बहुत अच्छा हुआ कृषि मंत्री भी इस वक्त सदन में हैं। मेरा स्पेशल मेशन इस वजह से है कि किसानों को अपना पैदा किया हुआ धान का और पैड़ी की फसल का चावल निकालने की इजाजत नहीं है। किसान सभी मुश्किलें झेलता हुआ अनाज पैदा तो कर लेता है, लेकिन आखिर में जब उसकी फसल तैयार हो जाती है तो उसको अपनी पैड़ी का छिलका भी उतारने की इजाजत नहीं होती है। भारत सरकार ने अपने पत्र में जो तिथि 3-10-91 का उसमें कहा है कि किसानों का जो मिनी अंशर होता है जो किसानों का इम्प्लीमेंट है, क्योंकि किसानों के पास ट्रैक्टर होता है, अंशर होता है, उनके पास ट्यूबवैल होता है। इनके अलावा किसानों के पास छोटे छोटे इम्प्लीमेंट्स भी होते हैं, उनके पास हल होता है। यह भी एक ऐसा ही छोटा इम्प्लीमेंट है जो कि सी०आर०एफ०डी०आई० मैसूर ने डेवलप किया है और बाहर के देशों में यह आम किसानों के पास होता है। इसलिए मैं जानना चाहता हूँ कि क्या वजह है कि भारत सरकार ने किसानों को अपना पैदा की हुई पैड़ी से अपने ही खाने के लिए भी चावल निकालने की इजाजत नहीं दी है? इसलिए मैं आपके जरिये सरकार से यह मांग करता हूँ कि किसानों के जो इम्प्लीमेंट्स उनके ऊपर कोई पाबन्दी नहीं होनी चाहिये। एक तरफ तो सरकार यह कह रही है कि इंडस्ट्रियल पालिसी में हमने छूटे दे दी हैं और दूसरी तरफ किसानों को इतना हर दिन बोधा जा रहा है, जजीरों में जकड़ा जा रहा है। वे अपनी प्रोड्यूस को जो वे खुद पैदा करते हैं, उसके लिए जो सिम्पल प्रोसेस है, वह भी नहीं करने दिया जा रहा है। ऐसा नहीं होना चाहिए। यह इसलिए हो रहा है कि जो प्रोक्योरमेंट की एजेंसीज हैं उनमें बहुत बड़ा करप्शन है। आज हालत यह है कि पंजाब में एक-एक बेगन लौड करने के लिए एफ०सी०आई० के इंस्पेक्टर हर आदमी से साढ़े तीन से चार हजार रुपये करप्शन के ले रहे हैं। इसकी वजह से पता नहीं क्या-क्या दिक्कतें खड़ी हो रही हैं और सरकार के सामने भी मुश्किलें आ रही हैं और ये किसी लाबी की वजह से आ रही हैं। सरकार को इस बारे में कदम उठाने चाहिए और बोल्ट कदम उठाने

चाहिए। किसानों को पैड़ी से चावल निकालने की इजाजत होनी चाहिए। इससे देश का भी भला होगा और जो करप्शन का फैक्टर है वह भी निकल जाएगा। इससे किसानों को तो सहायित होगी ही, देश को भी इससे फायदा होगा और कंज्यूमर को कम कीमत पर चावल मिलेगा, पालिस राइस मिलेगा। इससे किसान की बेल्यू एडीशन भी होगी। पंजाब की एक समस्या है। उनकी इकनोमी को इस तरह से तोड़ा जा रहा है। इसलिए मैं आपके जरिये सरकार से कहना चाहूंगा कि किसान के साथ यह धक्का बंद होना चाहिए और ओपन करना चाहिए। किसान को जो उसका अपना प्रोड्यूस है उसमें उसको छूट होनी चा।

SHRI VISHVJIT P. SINGH (Maharashtra): Sir, I would like to associate myself with it.

DR. YELAMANCHILI SIVAJI (Andhra Pradesh): I also want to associate myself with it. This is a very important matter.

THE VICE-CHAIRMAN (SHRI M. A. BABY): I know that Shri Vishvjit P. Singh, Shri Siviji, Shri Lather, Shri Ram Naresnji and many others want to associate themselves with him. Fortunately, the Minister concerned is also here and Mr. Jakhar will take note of it. He is reacting.

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): This has to be put before the Cabinet. It is a very good positive suggestion for the improvement of farmers' economic conditions. I agree with this.

Irregularities committed in the purchase of paints by the Railways.

SHRI K. G. MAHESWARAPPA (Karnataka): Mr. Vice-Chairman, Sir, in this special mention, I am raising a very serious irregularity in the purchase of paints by the Western and the Central Railways. In fact, the total annual purchase of paints exceeds Rs. 25 crores. On painting the passenger coaches, the

Western and the Central Railways are spending more than Rs. 25 crores every year. There is a serious scandal in regard to the purchase of paints from a particular manufacturing company, namely Advance Paints. The passenger coaches are painted with IS 2932 specification paints. This kind of paint is manufactured by very few companies. As the railway coaches have to move from one end to the other end of the country and have to pass through different climates, the Railways have to take specific care to see that the paint utilised is of good quality and is durable. The normal period of such test is spread to three years. The ICF has been entrusted with the job of testing and approving of the IS 2932 quality paints. After carrying out these extensive tests the cost of which is borne by the respective firms, the ICF has issued a list of manufacturers whose paints were found within the norms required for use in railway coaches. I have got a list also. I am forwarding all the documents to the Railway Minister for action.

A company from Bombay M/s. Advance Paints had managed to supply the IS 2932 paint to the Central and the Western Railways without being on the approved list. This could not have been possible without the links of the company with concerned officials. When these irregularities were brought to the notice of Shri George Fernandes, the then Railway Minister, he issued instructions to the Zonal Railways vide his letter no. 90/V4/CH/ST/77/CA(III) dated 27th August 1990 to follow strictly the policy of the Railway Board in ordering paints only from the approved suppliers. Since M/s. Advance Paints were not on the approved list, the Central and the Western Railways had to stop procuring paints from them. After realising that the company can no longer manipulate the sale of their paint to the Railways, M/s Advance Paints applied to the ICF and offered their paints for IS 2932 trial. The trial process should normally be spread over a period of three years. But without watching their

performance, without testing the quality, the name of the company has been included in the list of companies, to supply paint.

On a perusal of the said test report it can be seen that gloss retention value was not up to the required standard and it did not even agree with the NTH certificate. When this was the result in the very first trial, the paint could no longer be put to further test. Thus on the basis of the trial conducted, the company cannot find place in the list of approved manufacturers but by overlooking these important requirements, the concerned authorities have chosen to include the name of M/s Advance Paints in the list of approved manufacturers vide their letter dated 24-9-90.

It can, therefore, be concluded that M/s Advance Paints have been favoured by throwing all the norms and instructions from the Railway Board to wind. This cannot happen without receiving a huge amount in consideration and therefore, this is a fit case for proper investigation to unearth the scandal so that the guilty people are identified and punished. It will act as a deterrent to such tendencies. I have got the documentary evidence and with the permission of the Chair, I am passing them on to the Railway Minister with a request that he may please look into this matter and set right the things.

Need to provide adequate tourism facilities around archaeological sites in Vidisha and Raibari districts of Madhya Pradesh

श्री राघवजी (मध्य प्रदेश) : उपसभाध्यक्ष जी, मध्य प्रदेश में विदिशा और रायसेन ये दो जिले ऐसे हैं जहाँ पर पुरातत्व महत्व के दर्शनीय स्थलों का अद्भुत खजाना है। इन दोनों जिलों में सांची के विश्वविख्यात स्तूप, उदयगिरी की अत्यंत सुंदर और प्राचीन गुफायें तथा ब्राह्मणवतार और शेषशैया की मौलिक मूर्तियाँ वहाँ पर स्थित हैं। उदयपुर का ऐसा मंदिर है जो हिन्दुस्तान में बेजोड़ है। इसी प्रकार से भोजपुर में शिवजी का मंदिर और इन सबसे भी महत्वपूर्ण भीम